THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b) The Delhi Municipal Corporation have stated that water which is supplied in Delhi arid New Delhi for drinking purposes is given complete treatment and is made safe and potable and is not polluted. However, during March, 1970 the supply from Okhla Pumping Station had to be stopped on four occasions due to deterioration in the quality of the raw water near the intake point of the Pumping Station. The Okhla Pumping Station supplies water to South Delhi colonies namely Kalkaji, parts of Malviya Nagar, Greater Kailash, Amar Colony, parts of Lajpat Nagar, Maharani Bagh, Friends Colony, Kalindi Colony etc.

CEILING ON URBAN PROPERTY

84. SHRI M. M. DHARIA : SHRI CHITTA BASU :

SARDAR GURCHARAN SINGH TOHRA:

SHRI SASANKASEKHAR SAN-YAL:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government have since finally examined the practical means of imposing a ceiling on urban property in the country; and
 - (b) if so, what are the main details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) and (^ A Working Group was set up to examine various aspects of the question of a ceiling on urban property. The report of the Working Group has been received and is under consideration of the Government. The Government have also written to the State Governments to ascertain their views in the matter.

FERTILIZER CORPORATION OF INDIA'S COURT INJUNCTION AGAINST BHAKRA MANAGEMENT

- 85. SHRI BANKA BEHARY DAS : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :
- (a) whether the Fertilizer Corporation of India has obtained a court injunction

against the Bhakra management to les-train the latter from reducing the quantum of power supplied to fertilizer factory;

- (b) the reasons for such differences of opinion between two public sector projects; and
- (c) whether the matter could not be settled at official or ministerial level?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) Yes.

- (b) The difference of opinion is on the interpretation of Clause 16 of the draft agreement between the Fertilizer Corporation of India Ltd. and the Punjab Electricity Board.
- (c) Efforts are being made by the Government to bring together both the parties with a view to resolving the differences amicably.

INCOME-TAX EVASION BY BIG RESTAURANT OWNERS OF DELHI

- 86. SHRI BANKA BEHARY DAS: Will the PRIME MINISTER be pleased to state:
- (a) whether complaints have been received and enquiries are under progress regarding evasion of income-tax by some big restaurant owners of Delhi during the last three years;
- (b) if so, the names of those restaurant owners; and
- (c) what are the findings of the enquiries made by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir.

- (b) (i) United Coffee House, New Delhi.
 - (ii) Volga Restaurant, New Delhi.
- (c) The investigations are in progress and, therefore, the question of any findings at this stage does not arise.